

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 30756/2025

[Arising out of impugned final judgment and order dated 08-10-2025 in WP No. 5271/2024 passed by the High Court of Judicature at Bombay]

SREE UGCL PROJECTS LTD. (EARLIER KNOWN AS
UNITED GLOBAL PROJECTS LTD) & ANR.

Petitioner(s)

VERSUS

THE ADDITIONAL DIRECTOR (DIRECTORATE GENERAL
OF GST INTELLIGENCE) & ANR.

Respondent(s)

IA No. 268896/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

Date : 10-11-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) : Mr. Ashish Choudhury, AOR
Mr. Gagan Gupra, Sr. Adv.
Mr. Rahul Arya, Adv.
Mr. Shreshth Arya, Adv.
Mr. Aditya Garg, Adv.
Mr. Aditya Ajgaonkar, Adv.
Mr. Madhav Bhatia, Adv.
Mr. Ashish Choudhury Aor, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. The submission is that Section 6(2)(b) of GST Act bars duplicate or parallel proceedings, and therefore, Courts below manifestly erred in relying upon the circulars which cannot override the statutes.
2. Issue notice, returnable in six weeks.
3. In the meanwhile, the effect and operation of the impugned

judgment and order dated 29-01-2025 shall remain stayed.

Signature Not Verified
Digital Signed by
KANCHAN CHOUHAN
Date: 2025-11-10
17:39:50 IST
Reason: []

(KANCHAN CHOUHAN)
SENIOR PERSONAL ASSISTANT

(NIDHI MATHUR)
COURT MASTER (NSH)